CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.NO.409/2000

New Delhi, this the 18th day of December, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)



- Smt. Kamlesh Kapoor,
 W/O Late Sh. Milap Kapoor,
 R/O B-43, Nanak Pura,
 Moti Bagh, New Delhi-21.
- Smt. Parveen Bhatia,
 W/O Sh. M.L.Bhatia,
 75-A, Street No.5, A Block,
 Jagat Puri, Krishna Nagar,
 Delhi-51.

Both working as LDCs, Central Road Research Institute, Delhi-Mathura Road, New Delhi-20.

..Applicants

(By Advocate: Sh. M.K.Gupta)

VERSUS

- Council of Scientific & Industrial Research Through its Director General, Anusandhan Bhawan, Rafi Marg, New Delhi-1.
- 2. Central Beard Reserach Institute,
 Through its Director,
 PO: CRRI, Delhi-Mathura, Road,
 New Delhi-20.
- 3. Indian National Scientific Documentation Centre, 14, Satsang Vihar Marg, Special Institutional Area, New Delhi-67.

.. Respondents.

(By Advocate: Sh. Praveen Swarup)

ORDER (ORAL)

Hon'ble Shri Ashok Agarwal:-

Applicants at the material time were working as LDC with respondent No.3 on casual basis since 1980 and 1982 respectively. By the present OA, they seek to impugn the Office Memo. of 18/21.2.2000 at Annexure A-1/13 and Office Memo of 18/21.2.2000 at Annexure A-1/(colly) whereby their appointments which were made on regular basis have been sought to be cancelled. They further

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claim a declaration that they are entitled to be regularised in the post of LDC with the respondents.

- 2. Short facts which have led to the filing of the petition are as under.
- 3. Pursuant to an order passed by the Supreme Court in Kamlesh Kapoor & Ors. Vs. Union of India & Ors. (WP(C)No.631/88) dated 5.12.88, the respondents framed a Scheme known as "Casual Workers Absorption Scheme, 1990". Material terms of the Scheme which are relevant for the decision of the present OA are as follows:-
 - "5. Terms & conditions of regularisation:
 - e) Casual workers who do not appear in test and/or interview in spite of age relaxation or who are not successful in two chances in a period of six months, will be removed from casual engagement with one month's notice or payment in lieu thereof.
 - (f) Absorption will be as per normal procedure of recruitment prescribed for the post including qualifying in the trade test, if any.
 - 6. General Conditions:-
 - workers on regularisation (c) Casual will have no right to make claim for only in the appointment Lab./Instt. where they were engaged as casual workers. On their regular not they will appointment, entitled to any benefit for the past period of casual service rendered by workers. Panels them as casual by Lab/Instt. be drawn Labss/Instt. circulated to all the in order to explore the possibility their appointment against the of vacancies available in suitable their Labs/Instts.'

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- 4. Aforesaid Scheme has been thereafter replaced by a later Scheme called "Casual Workers Absorption Scheme of CSIR 1995" which contained terms similar to the ones contained in the earlier Scheme of 1990.
- Applicants in terms of the aforesaid Scheme have 5. appeared and passed the written test as also Based on the same, applicants' services as interview. respondent No.3 on 5.2.97 (Annexure A-4). The applicants were appointed on regular basis by an impugned Office issued by the respondent No.2 on Memo. By the impugned order later issued Annexure A-2. 18/21.2.2000, aforesaid order of appointment has been sought to be withdrawn and services of the applicants are sought to be reverted to the temporary status casual are Aforesaid orders/OM at Annexure A-1 workers. impugned in the present OA.
- We have heard the learned counsel appearing for 6. the contending parties and we find that this a fit case where respondents should be directed to strictly comply with their Schemes which have been framed on 4.10.90 and 6.12.95 in terms of the order passed by the Supreme Court on 5.12.88. As far as the applicants are concerned, they had been duly empanelled after having successfully passed the written test as also the interview. Respondents segnised terms of the aforesaid Scheme are accordingly directed to arising appoint in various Labs. being verify the vacancies administered by them and assign the applicants as LDC on arise. Since the regular basis wherever vacancies

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applicants have already successfully passed the written test as also the interview, they will not be liable to be subjected to a further test. They will be entitled to be considered for appointment on regular basis based on the tests which they have already successfully passed. Pending their regularisation, respondents are restrained from terminating their services.

7. Present OA is allowed in the aforestated terms.

No costs.

(S.A.T. Rizvi)
Member (A)

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(Ashok Agarwal)